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SECTION 4].

MINISTRY OF HEALTH AND FAMILY WELFARE
(Food Safety and Standards Authority of India)
CORRIGENDA

New Delhi, the 21st December, 2011

F.No. 3/15015/30/2011.- In the notification of the Food Safety and Standards Authority of India, published in the Gazette of India, at pages 1-43 of Food Safety and Standards (Contaminants, Toxins and Residues) Regulations, 2011, Extraordinary, Part III, Section 4, vide notification number 2-15015/30/2010, dated the 1st August, 2011,-

1. Page 25, line 6 *for* “Section 20 of Food Safety and Standards Act, 2006 (34 of 2006) *read* “Section 20 and 21 of Food Safety and Standards Act, 2006 (34 of 2006)”.
2. Page 26, line 18 omit “edible oils and fats”.
3. Page 28, line 23 *for* “50.0 (but) not less than 25.0)” *read* “50.0 (but not less than 25.0)”.
4. Page 31, line 38 *for* “0.02” *read* “0.05”.
5. Page 34, line 11 *for* “dinethoate” *read* “dimethoate”.
6. Page 43,-
 - (a) line 11, *for* “(ii) to (ix)” *read* “ (a) to (h)”.
 - (b) line 19 *for* (x) *read* (ii).

[V.N Gaur]
Chief Executive Officer